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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 28th March, 2026.

L. A. BILL No. 17 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Third Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazettee, appoint.

Short title
and
commence-
ment.

[1]

B. 209-1

Amend-
ment of
section
11.

Act No.5
of 2018.

2. In the Telangana Panchayat Raj Act, 2018, in section 11, in sub-section (1), for the proviso thereunder, the following proviso shall be substituted, namely:-

“Provided that any amendment, transposition or deletion of any entries in the electoral roll, or any inclusion of names in the electoral roll of the Assembly Constituencies concerned, **updated** by the Electoral Registration Officer under section 22 or section 23, as the case may be, of the Representation of the People Act, 1950, read with Rule 22 of **Registration of Electors Rules, 1960** upto the date of election notification, for election held under this Act, shall be carried out **as far as possible** in the electoral roll of the Gram Panchayats and any such names included shall be added to the part relating to the respective ward”.

STATEMENT OF OBJECTS AND REASONS

Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018) provides for the constitution of Gram Panchayats, Mandal Praja Parishads, and Zilla Praja Parishads in the State of Telangana, and for matters connected therewith or incidental thereto, section 11 of the said Act provides for the preparation and publication of electoral rolls for a Gram Panchayats constituted under the Act. The proviso thereunder states as follows:-

“Provided that any amendment, transposition or deletion of any entries in the electoral roll, or any inclusion of names in the electoral roll of the Assembly Constituencies concerned made by the Electoral Registration Officer under section 22 or section 23, as the case may be, of the Representation of the People Act, 1950, upto the date of election notification, for election held under this Act, shall be carried out in the electoral roll of the Gram Panchayats and any such names included shall be added to the part relating to the respective ward”.

The Election Commission of India has suggested that updated electoral rolls will be published only after the final publication of the annual/regular Special Summary Revision are made.

Further, the Secretary, TGSEC, Hyderabad in his letter has stated that, the State Election Commission is entrusted with the responsibility to hold elections to Local Bodies as mandated under Article 243-K and 243-ZA of Constitution of India. Under Section 11(1) of TPR Act, 2018 the Assembly Electoral Rolls published by the ECI under RP Act, 1950 with reference to a qualifying date are adopted

for preparation and publication of Ward wise electoral rolls of Gram Panchayats.

Accordingly it has been decided to amend the said proviso to sub section (1) of section (11) of the said Act suitably.

This Bill seeks to give effect to the above decision.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare .

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matter mostly of procedural in nature.

The above provisions of the Bills regarding delegated legislation are thus of normal type and are mainly intended to cover matter of procedure.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Third Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare .

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).